



2026:AHC:25719

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 40612 of 2000

Surya Bhan Singh

.....Petitioner(s)

Versus

D.D.C. And Ors.

.....Respondent(s)

Counsel for Petitioner(s)	:	Awdhesh Rai			
Counsel for Respondent(s)	:	Akarsh Dwivedi,	C.S.C.,	R.N. Rai,	Vinayasheel Dwivedi

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner and learned standing counsel.

In Re : Civil Misc. Withdrawal Application No.6 of 2025

2. The instant withdrawal application has been moved on behalf of the petitioners supported by affidavit of Sachidanand Singh (petitioner no.1/1).

3. Sri Awdhesh Rai, learned counsel for the petitioners submits that in the changed circumstances petitioners do not want to press the instant writ petition, therefore, instant withdrawal application may be allowed and the writ petition may be dismissed as withdrawn.

4. Learned counsel for the contesting respondent has no objection to the prayer as made by learned counsel for the petitioner.

5. As such, instant withdrawal application is hereby **allowed**.

6. Interim order, if any granted earlier, is vacated.

In Re : Writ Petition

7. In view of the order of the date passed in withdrawal application, as above, the instant **writ petition is dismissed as withdrawn**.

February 5, 2026

vkg

(Dinesh Pathak,J.)